SHRI A. G. KULKARNI; You are away. You have not gone to the Supreme Court. (*Interruptions*).

THE VICE-CHAIRMAN (DR. (SHRI-MATI) NAIMA HEPTULLA); I am not allowing anybody on this. Don't write anything on this subject. (*Interruptions*).

1. STATUTORY RESOLUTION SEEK ING DISAPPROVAL OF THE SOCIE TIES REGISTRATION (DELHI AMENDMENT) ORDINANCE, 1983 (NO. 3 OF 1983)

2. THE SOCIETIES REGISTRATION (DELHI AMENDMENT) BILL, 1983.

THE VICE-CHAIRMAN (DR. (SHRI-MATI) NAJMA HEPTULLA): Now, we will take up the Statutory Resolution by Shri Jagannathrao Joshi and the Societies Registration (Delhi Amendment) Bill, 1983 Yes, Shri Joshi.

श्री जगन्नाथ राव जोगी (दिल्ली) : उपसभाध्यक्ष महोदया, आपकी अनुमति से निम्न संकल्प उपस्थित करता हं :---

"यह समा 22 जून, 1983 को राष्ट्रपति द्वारा प्रख्यापित सोसाइटी रजिस्ट्रीकरण (दिल्ती संशोधन) श्रघ्यादेश, 1983 (1983 का सं० 3) का निरनुमोदन करती है।"

सबसे प्रथम तो मैं विरोध प्रकट करते हुये यह कहना चाहता हूं कि लोक संभा के प्रथम अध्यक्ष श्री मानलंकर ढारा अध्यादेश के वारे में समय-समय पर ताड़ना मिलने के वाद भी, जहां बिल्कुल यावश्यकता नहीं है वहां इस बात के लिये सरकार ढारा अध्यादेश जारी किया जाता है तो वात मेरी समझ में नहीं याती । यह अध्यादेश 22 जून को जारी किया गया, यह वता कर कि बहुत आवश्यकता थी कुछ सोसाइटियों को रजिस्टर्ड करने की । जो पुराना 1860 का कानून था उसको बदला गया। आज

उस कानून को 100 साल से भी ज्यादा हो गये । क्योंकि कल्याणकारी राज्य में कुछ कर्त्तव्य निभाने पड़ते हैं इस दुष्टि से कई सोसाइटियां रजिस्टर्ड करने की ग्रावश्यकता पड़ती है ग्रीर जो पुराने कानून हैं वे काफी नहीं है । उनमें कुछ कमियां हैं। उन कमियों को दूर करने के लिये यह अध्यादेश जारी किया गया। यह आपने कहा है। अञ्चादेश जारी हुआ। 22 जून को स्रोर साज जब मैं वोलने के लिए खड़ा हमा हं तो 22 ग्रगस्त है। दो महीने पूरे हो गये हैं अध्यादेश को जारी हुए । बोच में जिस वात को लेकर, सपोर्टस डवलपमेंट ग्रयोरिटी की बात को लेकर सोसाइटियां रजिस्टर्ड करना चाहते वे ग्रामी भी नहीं हई, दो महोने गये हैं। यानी शावी से पहले ही पालना ढूंढना शुरू कर दिया है । यह जो कहावत है यह यहां पर लाग होती है। शादी हुई नहीं और पालना कहां मिलेगा, कैसा होगा, किस रंग का होगा इसकी चिंता होने लगी । मैं विधि मंत्री जी में एछना चाहता हं यह जो अच्यादेश आपने जारी किया इसकी इतनी बया आवश्यकता थी? इसमें योड़ा सा संगोधन करना था। दो महीने हो गये रजिस्ट्री गभी तक हई नहीं । जब विधिवत सदन का सत चाल होता तो यह सब के सामने रखते । पता चलता कि आपके यन में क्या है। क्योंकि नवम एशियाड खेल कुद अन्तर्गत मेदान यहां बने ੱਤਰ मदानों की व्यवस्था करने की दृष्टि से. ग्रीर खेल कुद को प्रोत्साहन देने की दुष्टि से यह सब लाना चाहते थे। यहां पहले ही जनरल आर्गेनाइजिंग कमेटी काम कर रही है, आज अलग से खेल कद मंत्रालय भी काम कर रहा है । इतना ही नहीं मैं साथ ही यह जानना चाहता

Bill, 1983

हुं कि पहले जब यहां एशियाई गेम्स हुए थे सब नेशनल स्टेडियम, तालकटोरा स्टेडियम, शिवाजी स्टेडियम बन गये थे तो क्या उस समय आपको यह महसूस नहीं हुआ कि इन खेल कूद के मैदानों की सारी देखभाल की व्यवस्था करने की दुष्टि से या खेल कद को प्रोत्साहन देने की दुष्टि से कुछ ऐसी सोसाइटीज की जरूरत है ? क्योंकि जो कारण यहां दिये हुए हैं, जो रीजन्स यहां दिये हुए हैं वे गले से उतरने लायक नहीं हैं उसमें यह दाखिल किया गया है कि तमिलनाड ने यह किया, आन्ध्र प्रदेश ने यह किया, महाराष्ट्र ने यह किया तो ग्रापके साथ किसने बांधे थे यह दाखिल देने की क्या जरूरत थी ग्राप जो संशोधन करना चाहते हैं उस संशोधन का उद्देश्य अच्छा है। कल्याणकारी राज्य में खेल कूद को प्रोत्साहन मिले, कौन कहता है न मिले । जो स्टेडियम बने उनकी देखभाल हो, कौन कहता है उनकी देखभाल न हो उसको लेकर यहां के जो स्कूल-कालिज हैं उसमें पढ़ने वाले बच्चे हैं, यहां के ही नहीं बाहर के भी, वे उसका लाभ लें, ग्रन्तराष्ट्रीय खेलकूद जगत में भारत का नाम ऊंचा करें, यह कौन नहीं चाहता, हर एक चाहता है। मैं यह जानना चाहता हुं सबसे पहले कि अव्यादेश जारों करने की आवश्यकता क्या थी ? इसका उल्लेख करें । दूसरे म्राज जो कानूनी व्यवस्था है सोसाइटियों को पंजोकृत करने को क्या वह नाकाफी थो, क्या उनके श्रन्तर्गत नहीं कर सकते थे? जबकि उस कानून के अन्तगत और दूसरो तरह की सोसाइटियां रजिस्टर्ड हो सकती हैं तो यह क्यों नहीं हो सकतो थी ? इसके कया कारण हैं ?

[उनसमाध्यक (श्री षैयद रसमत अली) पीठासीम हुए

अभी कुछ दिन पहले एक कार्यक्रम

(Delhi Amendment) Bill, 1983

हुझा था उसमें यह कहा गया था कि यह खेलने के लिये एक स्टेडियम क्रिकेट दिल्लो में बनना चाहिये । हालांकि देश में सब को गर्व है, मुझ को भा गर्व है कि हमारी क्रिकेट टेम प्रुडेन्शियल कप विजय करके लाई । इसका हम सब को गर्व है। यदि दिल्लों में क्रिकेट खेलने के लिये स्टेडियम नहीं है तो बनना चाहिये। ये सारे स्टेडियम इसके ग्रन्तर्गत ग्रांबेंगे या नहीं, यह स्पष्ट नहीं है । क्या उनको कोई दूसरी व्यवस्था होगी । इसमें क्रिकटका ही जिक याया है।मुझे डर लगता है कि सिर्फ फिकेट को ही महत्व दिया जा रहा है। दूसरे खेलों का क्या होगा, दूसरे खेलों की ग्रोर भी ध्यान दिया जायेगा या नहीं, यह भी स्पष्ट किया जाना चाहिए । मैं चाहता हुंकि खेल-कूद की दृष्टि से रजिस्ट्रेशन तो करना चाहिए और उसके लिये मैदान भी बनाये जाने चाहिएं । हमारे देश में सब खेलों को महत्व दिया जाना चाहिए । खेलों के जो मदान हैं या जो स्टेंडियम हैं उनका उपयोग खेलों के लिये किया जाना चाहिए । इस संबंध में बहत-सी वातें ग्रखवारों में ग्राई हैं और यह कहा जाता है कि इनके संबंध में पक्षपात किया जाता है जो जवाहर-लाल नेहरू स्टेडियम है, उसके संबंध में कहा जाता है कि वह एक राजनैतिक दल का प्रशिक्षण स्थल बन गया है क्या ग्रौर राजनैतिक दलों को भी इस प्रकार से प्रशिक्षण स्थल दिये जायेंगे उनको भी इसी प्रकार की जगह मिलेगे'? किसी एक दल को या किसी फेवरेटि म, नेपोंट म ग्रीर पक्षपात करके काम किया जायेगा या खेलों को प्रोत्साहन दिया जायेगा । यह मेरा प्रक्रन है। इन स्टेडियमों को कुझ्तियों के लिये या दूसरे खेलों के लिये जो दिया गया है, अन्तर्राष्ट्रीय कुण्ती के नाम पर जो दिया गया है, उसके बारे में कहा गया है कि वह कम पैसे मैं दिया गया है।

[श्र] जगन्ताय राव जोगो]

쿬 जो तरण-ताल एक कल्याणकारी राज्य की दुष्टि से आप stitution. क्या कदम उठाने जा रहे हैं, यह मैं जानना उठा रहे हैं, यह बतायें ।

THE MINISTER OF LAW. JUSTICE AND COMPANY AFFAIRS (SHRI

consideration.

The genesis of the propsed amendments is a proposal of the Department of Sports इसलिये में चाहता हूं कि खेलों को for establishing a society, named the प्रोत्साहन देने की दृष्टि से ग्राप क्या Sports Development Authority of India. While examining the proposal, it was found कर रहे हैं ? अखबारों में छना है कि that the Societies Registration Act, 1860 उसका उपयोग as applicable to the Union Territory of सिर्फ "जानी दोस्त" पिक्चर की शृटिंग के Delhi did not provide for registration of सिक भजाना दास्त पिक्चर का शाटन के societies for promotion of sports and लिये किया, बाकी उसका कोई उपयोग games. In view of the urgent need for नहीं हमा है। आप खेलों की दुष्टि से processing (he proposal of the Department इन तरण-जालों और मदानों का उपयोग of Sports, it was considered appropriate to amend the Act by an ordinance. We also कोजिये जिससे देश में खेलों को प्रोत्साहन thought of utilising the occasion for मिले। इसलिये मैं जानना चाहता हूं bringing within the ambit of the Act not कि जितने भी पुराने स्टेडियम हैं और and games but also other societies which जो नये हैं उन सब को सुचारू रूप से are of importance and can play a signi चलाने की दृष्टि से , उनको एक सुन्न में ficant role from the "point of view of the बलान की दृष्ट से , उनकी एक पुत्र न promotion of the concept of a welfare बांधने की दृष्टि से आप क्या कर रहे हैं ? State and the values enshrined in the Con

Bill. 1983

We have, therefore, proposed to extend the scope बाहता है। इस बिल के मूल कोन्टेन्ट of the Societies Registration Ad, 1860 a\$ it applies से हमारा विरोध नहीं है । मैं आपकी to the Union Territory of Delhi, to include therein बाध्यादेश जारी करने की प्रवृत्ति का societies for the promotion of social welfare, societies for the promotion of activities conducive to विरोध करता हं मोर जानना चाहता the protection and improvement of natural हूं कि सब स्टेडियन को सुचारू रूप से एक environment and societies for the promotion of हू कि सब स्टाइयन का सुचारू रूप संएक compassion for living creatures, in addition to the societies for the promotion of sports and games.

I may also mention in this connection that the JAGANNATH KAUSHAL): Sir, I beg to menuon of the Government to the House in due course a more comprehensive House in due course a more comprehensive legislation on the subject and with this end in view,

"That the Bill further to amend the the Government has already taken a decision to Societies Registration Act, 1860 as in force refer the revision of the Act to the Law in the Union Territory of Delhi, as passed Commission. by the Lok Sabha, be taken into

The questions were proposed.

Sir, as explained in the Statement of objects and Reasons, the main object of this Bill is to THE VICE-CHAIRMAN (SHRr SYED expand the coverage of the Societies ROHMAT ALI): There is one amendment by Shri Registration Act. 1860 in its application to the Shiva Chandra Jha.

Un'on Territory of Delhi. la fact these amendments should have been made long beg to fnove: SHRI SHIVA CHANDRA JHA (Bihar): Sir, I back. The Act itself did not, perhaps, receive

the attention it deserved because of the fact "That the Bill further to amend the Societies that it deals with a matter covered by and Registration Act, 1860, as in force in the Union entry in the State List and Parliament's Territory of Delhi, be referred to a Select competence to amend the Act is restricted to Committee of its application to the Union Territories only.

- 1. Shri R. R. Morarka
- 2. Shri Biswa Goswami
- 3. Shri Shridhar Wasudeo Dhabe
- 4 Shri G. C. Bhattacharya
- Prof. Sourerfllra Bhattacharjee 5.
- Shri Suraj Prasad 6.
- 7. Shri Rameshwar Singh
- Shri Hari Shankar Bhabhra 8.
- 9 Shri Kalraj Mishra
- 10. Shri Nepaldev Bhattacharjee
- 11. Shri Diperi Ghosh'
- 12. Shrimati Moriitider Kaur
- 13. Shri Shiva Chantira Jha

with instructions to report by the first week of the next Session." The question was proposed.

SHRI SUSHIL CHAND MOHUNTA (Haryana): Mr. Vice-Chairman, Sir, 1 appreciate the motives for allowing societies catring to sports and games' interests to he registered under the Societies Registration Act and the intent to extend the coverage of the Act to such organisations or societies, I would commend. But I cannot understand why an Ordinance was issued in such haste when actually there was no urgency. The hon. Minister does say that an urgent need was felt for getting this Sports Development Authority of India registered for purpose of the Asian Games or any other Games and in regard to this, «t was realised that there was a lacuna in this Act. But if this urgent need was felt, then, what has happened after the Ordinance came into force? Because, as I understand, till today, no such society has yet been registered and if no such society has been registered till today, then, I cannot understand what was the urgency then and why should the hon. Minister not have waited for introducing a regular Bill in Parliament instead of going in for this Ordinance? As I understand, the power to issue an Ordinance is an extraordinary power which is not to be utilised, whidT is •not to be taken recourse to, for promulgating certain laws regarding which there is no urgency. The facts do not justify the urgent steps taken by the hon. Minister And this is a bacMoor introduction. Time

and again, this House has voiced deep concern over this exercise of getting laws promulgated through Ordinances. Parliament should not have Been fcy passed in this manner. The hon. Minister would have had sufficient time to go through the Act and also to cover other matters in regard to which he is already envisaging the introduction of a comprehensive measure. Therefore, we should have avoided this ugly eyesore. This is not an urgent thing. Every-time, this is happening when Ordinances on not so urgent matters" are promulgated when Parliament was about to meet. I express my deep abhorrence over this.

Regarding providing for this society for maintaining trie various' stadia and so on, 1 would only say that it is not clear, the hon. Minister has not made it clear, who will initiate this society, who will comprise or man this society, whether this will be ' solely manned by the Government, or some other organisations, and whether Members of Parliament of other eminent persons from various other organisations would also be associated witri it so as •» give it a look that it is nof a pofitTcaT'organisation or" a wing of any political party but an organisation representing national interests. National interest" must Be safeguarded because the purpose hSKfJIT moving this Bill says that the deficiency of the Sicieties Registration Act, 1960, as in force in the Union territory of Delhi with regard to its coverage came into sharp focus in connection with the processing of a proposal of the Department of Sports for establishing a society by the name of the Sports Development Authority of India for the purpose of looking after the stadia and other facilities constructed, renovated or created for the Ninth Asian Games, 1981, and also for the purpose of promoting sports. It is not clear, who are going to be the personnel of such an organisation, of such a Society? This is most important.

Another aspect to which I want to draw the attention of the hon. Minister is, that it has been noted in the last few months that these stadia which were constructed for the purpose of promotion of games and sports have been indiscriminately used for the purposes other than sports. It also came to my notice that a part of the Indraprasha stadium was

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[Shri Sushil Chand Mohunta] forcibly occupied by a large contingent of the Delhi police' and no rent was ever paid to those people who were in charge of the Indraprastha stadia. Now who ordered this thing, under whose authority and why was it done? I would also like to know whether other people, who were really belonging to sport organisation, were prevented during this period from using thestadia or enjoying the amenities of the stadia for the purpose of sports. Also I have come to know that political organisations, being wings of the ruling group, have organised functions over there. Well, whether the stadia were constructed for promoting the interests of any political organisation or this was to cater to the rialtonal interest of promotion of sports and whether this amendment is being moved and through this amendment it ;s proposed to establish another wing of the ruling group under cover of this Bill, I want the hon. Minister to clarify. It is very important. It has disturbed the mind of the whole nation to find out whether the public money in crores of rupees which has been spent on construction of these stadia is to be squandered or utilised for promoting the interests of any political organisation or group.

Another most important thing is that the new stadia which have been constructed are not the onlf forum for promotion of sports. There are a number of other stadia over here and at other places for recreation and where games are played. Is the hon. Minister or the Government feeling the necessity of bringing all in the sweep of this Society which is to be registered under the Societies Registration Act? If so, I would wholeheartedly welcome it because we see that small organisations of sports, small sports societies which could not be registered under the Act, they are all flourishing at the expense of the national interest and the national interest *% being sacrificed. That interesf must be protected at all costs.

In the end, I would again make a men[^] tion that the hon. Minister should not have brought in this Ordinance because iiis Ordinance seems to be a compulsory neasure for the Parliament to approve of it this stage.

Thank you.

SHRI SANTOSH KUMAR SAHU (Orissa): Mr. Vice-Chairman, Sir, I stand to support the Societies Registration (Delhi. Amendment) Bill, 1983, and oppose the Resolution moved by hon. Member, Shri Joshi.

Sir, it is a very small Bill with a very laudable objective. It only wants to bring in certain words like "promotion of social welfare, activities conducive to the protection and improvement of the natural environment etc." which are very important subjects. By this provision, it seeks to incorporate certain words by which the spheres of activities can be enlarged and it will be more conducive to the development of these activities. As has been rightly pointed out by the hon. Minister, the object is that there must be some authority to take account of the stadium constructed by huge capital investment in the Asiad and the consequential infrastructure that has been constructed in Delhi.

Sir, the reason why I support this Bill and why I am taking interest in this Bill, to my mind it is a very vital subject. Man has evinced a lot of interest since the dawn of civilisation in sports and games. As you know, Olympics is a big event. This word has come from the word "Olympia", the great Greek centre of sports But in India we did not tak; so much interest in sports after our independence till the Asiad. Asiad not only gave us the facilities, but it created a new wave of enthusiasm for sports lovers and sportsmen and the sports organisations in the country. The whole world has felt today that India has earned a name by organising the Asiad in the best possible way. The participants who came from different countries of the world have praised India for organising the Asiad in the best of the words which can be recorded in the sports history of the world. Not only, that it was our beloved leader, Shrimati Indira Gandhi who took the bold step and this has created a new wave of sports participation and development in the country. This was followed by the famous Prudential Cup victory in London in cricket. It has created a new urge among the young minds. This new wave has given an opportunity to develop our sports activities throughout the country. In the

developed countries as wel las in die developing countries all over the world, they take a lot of interest in sports. The modern slogan is "catch them young". The boys and girls who have the talent must be put under scientific training. Our hockey players were not able to play and practice on the artificial turf on the home ground though in international competitions you have to play. Now they have at least one stadium where they have the artificial turf and they can play better in the international competitions.

Now India has come in a big way on the map of sports organisation in the world after the successful holding of Asiad. So we must think alike how we can also contribute in the sphere of international competitions or even Olympics. How rigorous training and incentive can be given to our sportsmen. So the objective of starting the Sports Development Authority is very laudable and such bodies muist be given proper and due guidance. But I would like to humbly ask the hon. Law Minister whether, the Sports Development Authority can fulfil its obligations as the name connotes. If we see the definition of the word "society" under the Societies Registration Act, it is said in section 1 that any seven or more persons, associated for a literary, scientific, charitable purpose or any such persons as described in section 20 of the Act by subscribing their names to the Memorandum of Association and filing the same with the Registrar of Companies can form a "society" under the Act. So, what is the Sports Authority of India, what are the special articles of association, what is the memorandum? It will be very vague to register it under the Societies Registration Act without going into details of. I have my doubts. I would put three fundamental questions and with all his experience in legal terminology, they may be clarified by him. Will the Sports Authority of India be holding the properties like the stadia and other things created for the Asiad, which means, will it act as the trustee of the Government? Then it could have been registered under the Indian Trusts Act. How can you do it under this, then? The second fundamental question is, between the different all-India organisations like the Indian

Olympic Association, the All-India Football Federation and the All-India Hockey Association etc. there must be coordination because sports development covers all these items there must be proper planning and coordination. All these cannot be limited to cover' only Delhi and development of the stadia and other things. Now comes the other broader aspect of which I was talking. What is the meaning of "society? I have already said what is there in the definition in section 1 of the Indian Societies Registration Act. Any seven persons signing the articles of association, anybody, and paying their contribution, can register it. Now, the purpose behind it must be very clear. We have achieved something in the sports world. It must be viewed very carefully. I would humbly appeal to the hon. Minister to this extent that if necessary, a separate Statute may be prepared for it in right earnest so that the name which India has earned today must be sustained, so that our young men get proper training, so that our sportsmen are given incentives, so that many people having talent can come forward and devote their life to the development of sports. This hai; happened in developed countries.

Now, there are two things which are, to my mind, incongruous. The first thing is a society. Where there is somedung like voluntariness of membership through the association, it controls its members mostly. Then there is the question of authority. Authority means delegated power. So, in the Sports Authority of India, from whom will the power come? From the Government? So, if there is no co-ordination at the national level of all Sports Associations, how can we develop? Therefore, it is high time that you thought over this Bill. This Bill i,? all right; the Societies Registration Amendment Bill has nothing wrong in it because it covers sports now. It covers natural environment. Now the country is taking up the more important question of natural environment also. With all his experience as a legal expert, he may advise the Sports Authority of India as proposed by the Sports Department-whether it should be registered under the Societies Registration Act or whether a separate statute should be built up to develop a national sports

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[Shri* Santosh Kumar Sahu]

policy. It should really be the Sports Authority of India to coordinate with the different' sports organisations like the Indian Olympic Aslsociation and other associations which are working so that the national goal can be achieved, and then it will be an ideal thing in our country.

So, Sir, with these words I support the Bill and oppose the Resolution. Thank you.

♦SHRI O. J. JOSEPH (Kerala): Sir. this is a very small Bill. But I fail to understand why an Ordinance had to be promulgated for bringing forward this simple legislative measure. Sir, one intriguing aspect of this Bill is that an amendment has been made to Section 20 to the effect that Societies which are not functioning profitably would also be entitled to registration under the Bill. Yes, it is a good thing to have societies without profit motives. But in the objects and reasons, emphasis has been given to the promotion of sports and game)* and upkeep of stadia etc. But I am afraid that the registration •of an entirely new society for promotion of sports would only result in finding a convenient berth for a few individuals.

Sir, the stadia etc. have been constructed in Delhi with the resources of the entire country. It is not the property of a particular place. It belongs to the entire country. Then is it not the responsibility of the sporty department or the Sports Councils to maintain and manage them? On the contrary it appears that they want to hand if over to a nominated body of six or seven shady characters with a view to giving them means of livelihood. I do not know what kind of constructive contribution these people are capable of making to the field of sports and games. I do not know whether they propose to launch a fund collection drive after the registration of the new society. Otherwise what if the reason for this hurry. They claim that if is for promotion of sports. Sir, while millions of our people are starving

"English translation of the original speech delivered in Malayalatn.

is it not ridiculous for them to compete with the international sports. Sir, my humble feeling is that it is nothing short of stupidity. How can you fight without stamina, how can you compete without j stamina. If anybody has achieved Some-, thing somewhere it j; due to his or her personel merit only. Therefore, what I want to know is whether this Society which they now propose to form for promotion of sports will give food, training facilities and other necessities to the sportsmen ail over the country. Or is it only an agency for collection of funds. These gen'Iemen, seven or eight or fifteen, who constitute this Society have to spend nothing, from their own pockets. They are simply volunteering themselves for spending money from others pockets. They have no interest in providing food, training facilities and other requirement to our young sportsmen and women. Therefore. I feel that this Bill has not been motivated by any sincerity of purpose. I am of the firm view that the practice of setting up nominated bodtels should be immediately curbed. There are many sports councils in tho country. Why cannot you constitute a body by taking representatives from these Councils. You can construct buildings and set up institutions. But if you cannot maintain and administer them properly it is very shameful. This cannot be done by the Society. This has to be done by the Department itself. You can seek the guidance of an advisory Committee if necessary. Therefore, ' what I want to submit is that it is not proper to enturst this work to a Society.

Thank you.

श्री गांति स्यागी : (उत्तर प्रदेश) : माननीय उपसभापति जी, मैं सोसायटी रजिस्ट्रेशन विधेयक का समर्थन करना चाहता हूं । सवा सो साल पहले वना कानून बदला जा रहा है । मैं समझता हं कि सभी माननीय सदस्वों को डस का स्वागत करना चाहिए । श्रीमन्, ग्रंग्रेज सरकार चली गयी, देश ग्राजाद हो गया, नया वातावरण है, नयी दिशा है, नया समाज पैंदा हो रहा है । चाहे सोसाई-

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इस श्रीमन, इसी कन्टैक्स्ट में महामहिम राष्ट्रपति जी ने 22 जून को एक आहिनेंस जारी किया था और वह ग्राडिनेंस जारी करना जाइज था। वह वक्त एशियाई खेलों का था ग्रीर देश की प्रधान मंती के इसपिरेंशन से वह मौका ग्राया जब

नवें एशियाई खेलों का दिल्ली में झाना हुआ ग्रौर दुनिया ने खुजी मनाई ग्रौर देश के खेलकुद के शोकीन नवय्वकों ने बहर और देहात में बहुत प्रसन्नता का इजहार किया । तो ऐसे वक्त में इस बात की जरूरत महसूस की गयी कि खेलकद के विकास में लगी हई जो समितियां हैं सोसाइटियां हैं याँ सोझल बैलफेयर के, दीगर कामों में लगी समितियां हैं या नेचरल इन्वायरेंमेंट, पश् पक्षियों की रक्षा करने ग्रादि उपयोगी कार्यों में लगी हई जो सोसाइटियां हैं उन सब को इस के दायरे में लाया जाये ग्रौर उन को भी सौसाइटीज एक्ट से सविधायें प्राप्त हों रजिस्ट्रेशन वगैरह की । मान्यवर, इस कंटेक्टस में और बैकग्राउन्ड में यह ग्राडिनेंस ग्राया ग्रौर यह मौजदा विधेयक उसी का परिणाम สู เ

इस विधेयक का समर्थन करते हए मैं दो तीन सझाव देना चाहता हं। एक बात यह है कि एक्ट में सोसाइ-टियों के लिये रूल्स एण्ड रेगलेंशन केम करने का कोई प्रावधान शायद नहीं है। जहां तक मैंने इस को पढा है, मैंने नहीं पाया । रूल्स ऐंड रेगलेश्रन्स फ्रेम करने का प्राविजन एक्ट में होना ग्रावश्यक है । दूसरे ग्रामीण नौजवानों में खेलकुद का शौक हिन्दस्तान में पैदा हो रहा है थौर हम को उस को इन्करेज करना चाहिए ग्रौर मेरी गजारिश यह होगी कि ग्रामों के जो पुराने ग्रौर परम्परागत खेल कुद हैं जैसे कवड़ी है या देहातों में ब्राज कल फटबाल भी खेलते हैं और ग्राज कल तो कई खेलों में वे बहुत ग्रागे बढ गये हैं, लेकिन उन के साथ साथ टेडी जनल खेलों को स्पोर्ट मंत्रालय को रिकल्ग्नाइज करना चाहिए ग्रौर उन को इनकरेंजमेंट देना चाहिए। लेकिन मेरा निवेदन होगा कि एशियाइस के दौरान राजधानी दिल्ली में जो खैलों के मैदान बने हैं, स्टेडियम बने हैं उन में कम से कम देहातो में रहने वाले जो ग्रामीण यवक हैं, किसानों के लड़के लडकियां हैं और खेतीहर मजदूर है उन को दिल्ली में लाया जग्य खैलकुद के लिये ताकि खेलों के लिये उन का शौक बढें। ग्रभी तो सिर्फ खेल देखने के लिएं वे ज्यादा से ज्यादा ग्रा जाते हैं औ दर्शक बन कर बैठ जाते हैं । लेकि इतना ही काफी नहीं है मैं समझता कि इस में हिन्दूस्तान के देहात के नौजवान की हिस्सेदारी होनी चाहिए । सोसा

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टियों का पंजीरकण हो, चाहे कुछ और, नये समाज के अनुरूप ही कानन और. ब्यवस्था में परिवर्तन होना चाहिए । दरग्रसल 1860 में बने सोसाइटिज रजिस्ट्रेशन एक्ट में बहुत पहले परिवर्तन हौना चाहिए था । देर में हो रहा है, लेकिन ग्रच्छा काम हो रहा है, लिये हमें इसका खैरमकदम करना चाहिए है।

[श्री मांति त्यागी]

टियां राज्यों में काम कर रही हैं और ग्रनेक क्षेत्रों में वे चलती हैं ग्रीर वे बहुत से स्कलों ग्रीर कालेजों को भी चलाती हैं। वे सार्वजनिक धन इकटठा करती हैं उनको चलाने के लिये और वहुत सी धार्मिक संस्थाओं को भी सोसाइटियां चलाती हैं। उन के सार्वजनिक फंड का दूरुपयोग न हो इस के लिये भी कोई व्यवस्था होनी जरूरी है। हमारे उत्तर प्रदेश में कोग्रापरेटिव विभाग में इतना भ्रष्टाचार है और स्कूलों और कालेजों में इतना भ्राण्टाचार है कि कुछ कहना नहीं । उन की सख्ती से निगरानी होनी चाहिए **ग्रौर जो लोग उस सार्वंजनिक धन** का ग्रपत्न्यय करते हुए पाये जायें उन पर सख्त कार्यवाही की जानी चाहिये । ऐसी फर्जी सोसाइटियां भी हैं जो धन की चोरी भी करती हैं ग्रौर जमीन की चोरी भी करती हैं । हमारे बिल में ऐसा प्रावधान होना चाहिए कि ऐसी फर्जी बॉनस ग्रौर पब्लिक फंड का दुरुपयोग करने वाली सभी सोसाइटियों पर कुछ अंकुश लगे और उन पर पूरी निगरानी हो । मैं इस विधेयक का समर्थन करता हं पूर्ण रूप से और मैं सदन के माननीय सदस्यों से कहना चाहता हं कि अंग्रेजी जमाने का हिन्दूस्तान समाप्त हुआ अब नया हिन्द्स्तान बन रहा है। 1860 का कानून ग्रव 1983 में बदल रहा है। आप को इस का स्वागत करना चाहिए। देर हो गयी है इस को बदलने में लेकिन जैसा मैंने पहले कहा कि झटपट में बीजें न लायी जायें । हिन्दुस्तान की हवा को देखते हुए एक सर्वांगीण ग्रीर हांग्रेहेंसिव बिल लाया जाय और हम (ब इस की जयजयकार करें ग्रोर इसका तमोदन करें । इन शब्दों के साथ मैं ाप का शुकिया अदा करता हूं कि ाप ने इस विधेयक पर मुझे बोलने के तये ग्रवसर प्रदान किया ।

SHRI SANKAR PRASAD MITRA (West Bengal): Mr. Vice-Chairman, Sir, the hon. Minister has said that there was a proposal from the Department of Sports to establish a society called "The Sports Development Authority of India, that there was no provision in the Delhi Act for registration of societies for the promotion of sports and games and that is why this amendment has become necessary. Besides societies for the promotion of sports and games, societies for the promotion of social walfare, for activities conducive to the protection and improvement of the natural environment and compassion for living creatures, are also being brought within the purview of this particular legislation.

My mind is not yet clear as to why the Ordinance was necessary and on this point, I hope—I am not opposing the Bill—the hon. Minister would be pleased to throw some light. I have read a summary of his statement in the *Lot* Sabha on August 16, 1983. In the summary it is stated:

"In accordance with the recommendations made by the Consultative Committee of Parliament for the Department of Sports, on the 22nd July, 1983...."

Parliament was going to meet on the 25th July.

".. the objectives, powers and functions of the proposed authority were being considered in consultation with the Indian Olympic Association and the All India Council of Sports. The matter \bullet had already bee_{fl} discussed with the President and Secretary-General of the Indian Olympic Association on 5-8-1983.

Parliament was in session then.

"The matter would now be discussed with the President of the All India Council of Sports shortly. We thought that if we waited for another two months, then obviously there would be delay in the setting up of this Sports Development Authority and its registration."

I will quote the later portion of his statement as published in this summary.

- "The Soprts Development Authority of India when it was formed, would obviously frame rules regarding the charging of rents, etc. They would also ensure maintenance and optimum utilisation of the stadia in Delhi and promote sports in the country."

Then he goes on to say:

"For the time being, the Special Organising Committee for the IXth Asian Games were looking after the stadia."

Therefore, Sir, it seems that, the formation of the Sports Development Authority of India is still, more or less, in a nebuleous state and it is yet to come into being, after consultation with various expert bodies. In these circumstances, why the Ordinance was promulgated, I am not very clear.

Sir, in the field of cricket, we have won the World Cup and we all hope that our standard would be maintained. But in hockey, football and other games, our standard seems to be still lower than the world standard. And we hope that this Sports Development Authority...

SHRI NIRMAL CHATTERJEE (West Bengal); Yesterday we had a drawn game with Pakistan.

SHRI SANKAR PRASAD MITRA: Yes, but a drawn game is not high standard. I hope the Sport_s Development Authority which is going to be formed in future, would make all efforts to improv, standards in sports. The hon. Minister in his opening remarks has said that it is the intension of his Department to revise this law and with that end in view, he is taking appropriate steps. Well, in the original Act, he knows, there are various provisions, but what happens in actual practice is that if seven persons can combine, draw up a memorandum of aims and objects, articles of association or rules and regulations and file them with the Registrar of Societies, the society is registered as

a matter of course. In actual practice it is doubtful as to j jr.TM. whether any scrutiny of its aims and objects, ru!e_s and regulations, memoranda or articles, ever takes **place.** Then there are provisions that a (Delhi Amdt.) Bill, 1983 442

registered society has to file its annual report, its audited accounts, its list of officebearers and its minutes of the annual general meeting, with the Registrar of Societies. These are filed. All registered societies have to file these documents. If these documents are not filed, then penalties may be imposed, with the possibility of the registration being cancelled. But these papers go on piling up in the office of the Registrar and hardly there is any scrutiny or monitoring of these documents with the result that many societies which may not be functioning in a healthy manner, in the interests of the general public, go unscathed. Since he is thinking of revising the law, I hope he would think of making the law more stringent so that the registered societies may be subjected to proper vigilance and supervision. With these words I suport this Bill.

श्री नरेन्द्र सिंह (उत्तर प्रदेश) : सोसाइटीज उपसभाष्यक्ष महोदय, में रजिस्टेशन दिल्ली अमेंडमेंट 1983 কা समर्थन करने के लिये खड़ा हुया हूं और हमारे मित्र जोशी जी ने जो डिसअप्रवल का प्रस्ताव रखा है उसका विरोध करता हं। हमारे जोशी जी ने यह कहा कि यह झाडिनेंस लाने की क्या जरूरत थी, इसी पर ज्यादा जोर दिया है । उन्होंने दरग्रसल इस बिल का, जहां तक मैं समझता ह, सही माने में विरोध नहीं किया, क्योंकि वह इसकी भावना से सहमत मालम होते हैं, सिर्फ आहिनेंस बे बारे में उनको शिकायत . जसबे संबंध में मंत्री जो पूरा ã; ग्रौर किसी हद तक उन्होंने जवाब दिया है।

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(श्री नरेन्द्र सिंह)

मान्यवर, 1860 का सौसाइटीज रजिस्ट्रेशन एक्ट बड़ा पुराना एक्ट है । यह 19वीं सदी का है और हम 20वीं सदी के ग्राखिर में हैं। जसा कि हमारे विद्वान विधि मंत्री जी ने कहा है इशारा किया है कम्प्रीहैन्सिव बिल लाया जाता चाहिये, यह सहो है । बसोंकि 1860 का बिल उस समय बना था जब हमारा देश गुलाम था, हम गुलाम थे। उस समय के लोगों की सोच दूसरी थी ग्रीर 1982-83 में जब हम आजाद भारत में रह रहे हैं तो आजकी सोच और उस समय की सोच में बहुत फर्क है। यह जरूर मैं कभी-कभी सोचता हुं और पहले भी मैंने इस ग्रोर इम्रारा फिया है कि कम्प्रीहैन्सिव बिल लाने को जबबात कही जाती है तो फिर ये छोटे-छोटे अमेंडमेंट लाने को क्या जरूरत है । सोच-समझ कर कम्प्रहैन्सिव विल लाया जाना चाहिये ताकि वार-वार उस पर चर्चा करने की जरूरत न हो ग्रोर सदन का समय भी जाया न हो । इसलिये भेरा निवेदन है कि एक कम्ब्रीहैन्सिब बिल जरूर झाना चाहिये ।

वैसे मान्यवर, कभो-कभी सभी हमारे मित्र, चाहे विरोधी पक्ष के हों चाहे सत्ता पक्ष के हों इसकी भावना से सहमति व्यक्त करते हैं लेकिन हमारे कुछ मिलों को, विरोधी पक्ष के दोस्तों को गलती देखने को ग्राटत है । मैं उनसे निवेदन करूंगा कि सही काम के लिये, अच्छे **काम के लिल ही देखने की आदत** डालें ग्रीर सही तरीके से तोच की बात करें हो ज्यादा ग्रच्छा होगा और यह रचनात्मक बात होगी । स्टेटमेंट आफ मब्जेत्रट एंड रीजन्स में बहत साफ । जो इस बिल की मंगा है वह लंके स्कोध को बढाने की तै ्कि समय कम होगा, लिहाजा में उसको ोट करना नहीं चाहता हूं । यह बहुत स्पध्ट है कि इसका स्कोप बढ़ाने की मंशा है। जो चोर्जे, खास तौर पर स्पोर्टस इष्ठमे ५हले कवर नहीं होता था, उसको भी इसमें शामिल किया गया है ग्रीर उसो के लिए यह जरूरत पैदा हुई । नेजनल स्पोर्टस ब्रवलपमेंन्ट ग्रयोरिटी के सिलसिले में यह जरूरत महसुस हई। स्पोर्टस जनवपमेन्ट ग्रथोरिटी का गठन एक बहत हो महत्वपूर्ण काम है। खेलों को बढ़ाना सभा दुष्टियां से अहरा है। हतारे देश में स्पोर्टस को बढाया जाना चाहिए और तेजा से वढाया जाना जाना चाहिए । असा हाल में दिल्ला में जा एषिकेंड 1982 में हुए उससे हनारे देग को प्रतिष्ठा बहुत बढ़ा है। उससे हतारो साख गढा है। लोगों ने यह विश्वास किया है कि भारत ग्रगर किसा काम को ले तो उसको बहुत अच्छो तरह से कर सकता है। यहां पर में यह कहना चाहता हं कि स्पॉर्टस डवलपमेंन्ट ग्रथोरिटी के संबंध में हमारे मिव श्रो साह जा ने तंदेह व्यवत किया है और वह संबेह अवारिटा वे सिलसिले में हो नहीं है बरिक इस संसिधिटों र रजिस्ट्रेशन एक्ट के तहत इतना बडा काम करते थाला संस्था के सिलसिले में राजिस्ठेशान होना चाहिए या नहीं, यह प्रश्न है । मैं भंग उनकी शंका के साथ अपने को संबद्ध करता है। चंकि स्पोर्टस डवलपमेंट अयोरिटा का काम बहुत बड़ा काम होगा, उसको पुरे देश में स्पोर्टस का काम करना होगा. विकास करना होगा, इसलिए आवश्यकता इस वात को है कि उसके लिए जलग में कोई स्टब्य्टरा बोडा बने या इसी के तहत वह हा, इन पर हमारे विधि मंत्र। जा जा विधि वे बडे शाता हैं, वे इत पर विचार करें। मैं चाहता हूं कि बे इस बात भर विचार गरें कि स्पर्टत डवल वंट अयोरिटा का राजस्ट्रेशन मानाव-टाज राजस्ट्रेणन एक्ट के तहन होना चाहिए या नहीं । लेखन किस्त भा हालत में इस बिल का स्कोप बढाया गया है और यह एक वेलफेयर स्टेट की तरफ से बढाया जा रहा है। लिहाजा यह जो संशोधन हमारे मंत्री जी ने पेश किया है उसका तो मैं समर्थन करता हं, लेकिन यह जो हमें मौका मिला है उसका मैं सोसायटोज के रजि-स्ट्रेशन के बारे में कुछ कहने का लाभ उठाना चाहता है । इस संबंध में मैं सिर्फ दो तोन वातें कहना चाहता हूं। जहां तक सोसायटोज रजिस्ट्रेंशन संबंधी म्राफिस का संबंध है, वहां इतना भ्रष्टा-चार है कि अगर फाइल रजिस्ट्रेशन के लिए आ गई और आप बाब में मिल लिये तो रजिस्ट्रेशन बहुत आसावी से हो जाएगा । लेकिन अगर आप बाब् से नहीं मिले तो रजिस्ट्रेशन नहीं होगा । इसको रोकने की जरुरत है । इसमें कुछ इस तरह का प्रावधान किया जाना चाहिए, कुछ इस तरह की व्यवस्था की जानी चाहिए कि ग्रगर रजिस्ट्रेशन के लिए आवेदन-पत्न नाम्सं के मुताबिक है तो उसका रजिस्ट्रेंशन हो जाना चाहिए बरना नहीं होना चाहिए । अगर किसी ग्रधिकारी ने गलत रजिस्ट्रेशन किया है तो उसके खिलाफ कायँवाही होनी चाहिए। ग्रभी हालत यह है कि सोसायटोज के नाम ५२, चैरिटो के नाम ५२, कुछ लोग पैसा कमाने के लिए, लोगों के पैसे का दरुपयोग करने के लिए रजिस्ट्रेशन करवा लेते हैं । इसमें बहुत स.हतीः से स्कूटनी करने को जरुरत है जिससे कोई भी आतानी से गलत काम करने के लिए रजिस्टे जन न करवा सखे। इसमे पैनल्टी का प्रावधान सख्त किया जाना चाहिए। हमारे शांति त्यागी जी ने बहुत ठोक कहा कि इसमें रुल्स ग्रीर रेगुलेशन्स बनाने के बारे में कोई प्राक्चान नहीं है। मैं चाहंगा कि मंत्रो जो कम्प्रोहेंसिव विन लाते समय इन सारो वातों का ख्याल रखेंगे। इस बिल को मैंशा बहुत साफ

है, उद्देश्य बहुत अच्छा है, लिहाजा मैं इस बिल का समर्थन करता हूं । ग्रापचे मुझे अवसर डिया, इसके लिए बहुत बहत घन्यवाद ।

SHRI HAYAT ULLA ANSARI (Nominated): Mr. Vice-Chairman, Sir, I put before you my experiences about the whole policy which is going 10 be changed. I have been interested in adult education since my boyhood. Forty years back I found a society called 'Taleem Ghar' Mrs. Sheila Kaul was the President for 18 years till she became Minister of Education and now it is Mr. Kamlapati Tripathi. It so happened that in 1979 we started experimental work in Basti Nizamuddin for adult education. But I may tell you that adult education has become combined with a lot of social work, because when we used to teach the adults how to write and read Ihey enquired from us how to behave with their children and how to educate them and their wives enquired how to teach their children to live. Naturally by teaching such things, Taleem Ghar' became a social organisation by and by. So we start. ed social and adult education in Basti Nizamuddin, and so many people became interested in that Basti. and they asked us to build $t \ge a$ society. We tried to get it registered under the Societies Registration Act, but then we were toid by the lawyers that as far as the existing Act, is concerned it is not sufficient for the purpose of registering a social society. But many pesons pointed out to us that there are so many registered societies like Ran Baseras and others Then when we approached the lawyers again, they said: of course, you can get the society registered but if anybody fties you you will be charged with circumventing the law. The result was that we could not register our society and it disappeared by and by. I tried ti meet certain friends in the Governmen In those days it was the Janata' Goven merit and they did not pay any heed to u Naturally we could not do it.

Now, [will exnect that besides maki; this registration of societies you may ha a provision or place in it for social on nisation as well like voluntary organi tion_s and something like that.

That is what I wanted to say.

भी राम नरेश कुशवाहा (उत्तर प्रदेश) : उपसमाहकक्ष जो, वल इस सोताइटो रजिस्ट्रेंशन एँक्ट को फिर से कम्प्रिहेंसिव बिल ला करके स्थापित करने को बात मंत्रों जो कहते हैं तो मेरो समझ में नहीं आता कि यह संमोधन क्यों लाया गया, अध्यादेश क्यों जारो किया गया ? इसमें लाभ अर्जन न करने बालो सोसाइटियों का नाम चिवा गया है ये है समाज के विशेष कर के कमजोर वगौं के प्राधित, सामाजित, शैक्षणित विकास के कार्यकलायों के लिये लाभार्जन न करने वालो सोसाइटिया । तो मान्यवर, हमारी भोजपुरे में एक कहावत है कि "लरकिवें को भरोसे लरकोरोयो जायले" अर्थात वच्चे के नाम ५२ वच्चे को माँ भी जिंदा रहतो है । समाज के पिछड़े बंगों, सामाजिक, आधिक और शैक्षणिक द्धिट से पिछड़े वर्गी का नाम लेकर कितने लोग जीयेंगे, यह मेरो समझ में नहीं जाता ? उनका सारा हिस्सा कौन खायेगा । हम सभो लोग रोज उनको दुहाई देते हैं और रोज एक नई एजेंसी बन जाती है । उनको सरकार अनुदान देतो है । ये लाभार्जन नहीं करेंगे तो सारा चन्दान जो है वह टो० ए० डो० ए० में खर्च करते चले जायेंगे, समाज से भी लेंगे । वह इस तरह की सोवाइटियों पर सरकार आमतौर से खर्चा करतो हैं लेकिन ये जो स्वतंत्र संस्थायें बनतों जा रही हैं, इन पर सरकार नियंत्रण कैंसे करेगी ? यह तो झजोब परम्परा हमारे देश में पड़तो जाएगी कारपोरेशन बना दो, सोसाइटो बना दो और क्या क्या बना दो सेरकार से पैसा मिलता जाए वह खाते जाए जो गड़बड़ चाहे करते जाए और अगर सरकार छे पूछा जाए कि कयों यह हो रहा है तो सरकार कह दे कि हम क्या करें बह तो स्वायत्तशासी है ऐसी निकायों हे बारे में कुछ कर नहीं सकते । घाटा

लगे और पैसा देना हो तब तो सरकार रहे और जब नियंत्रण करने का हो तो कोई नियंत्रण नहीं रहे। इस तरह की सोसाइट ज बनाने का क्या फायदा है। इसलिए मैं सरकार से निवेधन करना जहांगा कि बजाय सरकस करने रोज एक संशोधन आएं उस पर बहस हो और तमाम दुनिया भर की बात हो उससे अच्छा यह है कि वह एक जम्प्रेहें-सिव विल लाकर ने पास करावें। इसलिए मैं इस संशोधन का विरोध करता हूं।

SHRIDHAR WASUDEO SHRI DHABE (Maharashtra): Mr. Vice-Chairman, Sir, is is very doubtful whether the Government can bring a comprehensive Bill. Sports is a State subject. As I find from the Statement of Objects and Reasons, this Societies Registration is entered at No. 32 of the State List in the Seventh Schedule of the Constitution. I find that the hon. Minister has brought this amendment restricting it to Delhi area and it is not applicable to the whole of India. This Act was passed in ' 1860. At that time, the Concurrent List, the State List and the Central List in he Seventh Schedule did not exist. At that time, the Act could be passed like this. Now, the Central Government cannot encroach upon the rights of the States in having this Societies Registration Act or the Sports Act. I find from the Aims and Objects that in 1961. the West Bengal Government passed lh;> West Bengal Societies Act replacing the 1860 Act. The subject is very important. 1 would like to know from the hon. Minister whether any State Government has been consulted before bringing these words "Sports and Others" in this Amendment because the sports have to be developed by the States. In the Constitution, physical education is in the Concurrent List. But sports is in the State List. If we have a sports policy and a Sports Authority, then its implementation and financial arrangements have to be made by the States. Therefore, it is necessary that the Government

should consult the State Governments before bringing the words "sports and others". Otherwise, the problem of Centre-State relations will come into picture.

Sir, I am a Member of the Consultative Committee on Sports and its meeting was held on 22nd July, 1983. But this Ordinance was issued in June 1983. Sir, the Law Minister an eminent lawyer. I hope he will exercise his powers and restrict the Government and other Departments in issuing ordinances where they are not necessary. I would like to have a specific reply from the hon. Minister about it. Sir, the Asian Games have given a fillip to sports in our country. Sports, physical education and recreation are given a very low priority in our country. Only four paise per head are spent in our country which is the lowest in the whole world. Unless a minimum of Rs. 3|-per head are spent for the development of sports, you cannot think of having competitive sports in our country. From that point of view, ft is very essential that a comprehensive bill should be brought forward. Only an Act of Parliament can create such an authority as the Sports Development Corporation or such other things. My friend has said that the sports federations are independent and the Government cannot interfere under the Societies Registration Act. If you want to develop good sports in the country, a sports fund has to be created. It is not sufficient merely to maintain the Stadia which have been created in the Asian Games. But the real thing is to provide play grounds and equipment facilities at the school and college levels, and for which there is no playground policy of our Government. For that purpose, if at all anything is to be done, if the resources are to be raised, as you find in many democratic countries, an Act of Parliament should be necessary to raise the resources which may be used for sports purposes, and not a comprehensive Bill of Societies Registration. Here, the comprehensive Bill is not possible because sports is a Stale subject and it is for the States to find out.

Sir, I would like to bring one more point to the notice of the hon. Minister.

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In my State of Maharashtra, we have not only to register under the Societies Registration Act but also under the Public Trust Act. The Public Trust Act and Societies Registration Act are running parallel to one another. Therefore, when the whole subject is going to be considered by the hon. Law Minister, I would like him to consider this aspect of duplication also. Two authorities are there. If we want to register a society, it is not sufficient for me to register under the Societies Registration Act. Then, simultanously, I have to apply for registration under the Public Trust Act and send out statements to different authorities. Therefore, it is time that one authority is created so that the voluntary people who want to work get interested in the running of the society. And it would not be proper for any regulation to be mad.TM which would interfere in the voluntary effort of our country.

In the welfare society, the biggest causualty is the voluntary effort. Voluntary efforts are decreasing even in the sports field. Every time they have to depend on others and Government. Any sports development or any social welfare development is not possible unless the people are permitted t» aet and permitted to raise the resources and develop their own ideas in their own way. It is necessary in a big country like ours. In this connection, T suggest that the Government should consider seriously of having a sports policy in the matter and also a larger perspective in this connection. Thank you, Sir.

श्वी शिव चन्द्र शा ः उपसभाव्यस महोदय मुझे पहलों वात जो मंत्रो महोदय के सामने रखनो है, जो कि कानून मंत्रो भो हैं, वह यह कि आर्डिनेंस के जरिये जो इन्होंने काम किया है और उसके वाद विल लाये हैं तो उस आर्डिनेंस का क्या आर्डिनेंस जारं किया तथा 25 ज् को आर्डिनेंस जारं किया तथा 25 ज्

[श्री शिव चन्द्र झा]

को इस सेकन के लिए सम्मन्स ग्राये. 25 जुलाई को सेशन शुरु हन्ना । मतलब यह है कि एक महीने तीन दिन, 33-34 दिन में कायदे से सेशन ज्ञरु होने पर--25 तारीख को लोक सभा में पास करा लेते और 26 को यहां करा लेते-तो यह एक्ट हो जाता अब आहिनेंस के जरिये यह ग्रापका 58-59 दिन के बाद होने जा रहा है। मैं जानना चाहता हं कि यदि आप इसको सेशन के जरिये ताते जब लव शुरू हो जाता, पालियामेंट के जरिये जाते, ग्राहिनेंस को नहीं इस्तेमाल करने तो आपका क्या नुक्तान हो जाता ? मैं यह साफ जानना चाहता हं, झाप निष्पक्ष तरीके से आयें, कोरे प्वाइंट के रूप में न कहें।

आर्म्स एक्ट में यह बात सातो है कि जहां डिस्टर्बंड एरिया है, वहां भनलाइसेंस्डग्रार्ग्स रखते हैं ग्रौर जल्दी से हमको पास कराना है ताकि ग्रनलाइसेंस्ड, अनअयराइज्ड ग्राम्सं ले लकें. उसमें व्यग्रता मान सकते हैं। लेकिन इसमें, स्पोर्टस के डेवलपमेंट में, जो ग्रापके एशियन गेम्स के दौरान स्टेडियम बने हैं उनको मैन करने के लिए, उनके संजालन के लिए, कौन सी व्यग्रता थी ? यदि आप लेजन में, पालियामेंट के जरिये करते तो क्या था? तो मैं कहना चाहता हं कि आप इसकों सफाई दें। सरकार को तो, एक तरह से मेलिया जिसको कहते हैं वह हो गया है ग्राडिनेंस के लिए, यह ग्राडिनेंस को सरकार हो गयी है। जबकि एक हो आर्डिनेंस आज तक हम लोगों के मन के मताबिक हन्ना है जिस को कि इम लोगों ने दिल खोलकर समर्थन दिया, ताल ठोककर समर्थन दिया और वह आडिनेंस था 14 बैंकों के राष्ट्रीयकरण का ग्रौर प्रिवायर्स के सन्मूलन का। उसका ताल ठोक कर हमने समयंग किया और सबका विरोध किया है। उस तरह का आर्डिनेंस यदि आभे तो ठोक है। लेकिन मैं नहीं समझता कि यह कोई ऐस्रो जरूरो बात थो। यदि आप पार्लियामेंट में लाते तो क्या होता? इसको आप सफाई दें।

अब इस विधेयक में आप सोशतु वेल्फेसर जो हर जगह अपने क्याज में जुड़वाते हैं, और खायकर प्रोमोजन आफ तिट्रेचर, प्रोमोशन आफ सोशन वेल्फेयर कराना चाहते हैं तो सोणल वेल्फेयर एक बहत बड़ा झब्द है। एक तरह से कहिए कि वेग है। लेकिन जो सोशल वेल्फेयर का मतलब है, वह रखते हुए क्या यह अच्छा नहीं होता कि आप इन्टायर डाउरों सोसाइटीज को स्पेसि-फिकली' इसमें मेंशन कर देते ? दहेज को लेकर के जो समाज में नजारा हम देख रहे हैं उसके विरोध में बहुत सी सोसाइटोज है और बननो चाहिएं । उनका रजिस्टेशन हो ताकि वह बात भी हाइलाइट हो जाए। साथ हा साथ आपके एक्ट में सोशल बैलफेयर के मातहत जो बात आए । तो अब यहां पर सोशन वैलफेयर जो लिखा है, उसमें इंटायर डाउरो सोसाइटों देने में आपको क्या दिक्कत होतें है ? मैं समझता हूं कि बह ज्यादा मतलब का होता।

तौसरी और आखिरें वात, उपसभाध्यक्ष महोदय, इनको रोशना मिलता है कहां से ? महाराष्ट्र से, गुजरात से और पांडिवेरा से, तमिलताडु से, तथा मध्य प्रदेश से--इन राज्यों ने संशोधन कर दिये हैं, तब यहां पर, इनको नींद टूटी है, है रानी है और वह तो जब कि एशियन गेम्द तुए, तब जाकर इनको नींद टूटो--खैर देर आयद, दुरुस्त आयद । बाद में हो सहीं, लेकिन जब आप स्पोर्टस प्रोमोशन के लिए करना चाहते है, तो फुटबाल हमारा देशो खेल नहीं है, फुटबाल बाहर का है, जिकेट बाहर का है।

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जब हम यह नहीं कहते हैं कि उनको हटाना चाहते हैं, यह सवाल नहीं आता है, लेकिन कुछ देशी खेल भी हमारे यहां के जो हैं, उनके प्रोमोशन्स के लिए कया कोई प्रावधान आपका है ? (घंटी) जैसे आचररो है । आचर्ररो के लिए भी कहेंगे कि यह आचररो के लिए है, धनुप विद्या, कबर्डो थोड़ो देर के लिए रख लोजिए । बिहार में आप आए हैं, आप जानते होंगे, बिहार में जाट साहब आप रह चुके हैं, अब हो सकता है कि आप वहां कबड़डों खेले में हों।

तो में जनना चाहता हं कि देशों गेम्स को परिभाषा आपके सामने कोई हे ग्रौर नेजनल पैमाने पर स्पोर्टस के कौन-कौन मतलब होते हैं परिभाषा है कि यह नेमानल है, हमारे सामने नक्शा हो, या डेफिनिशन हो, उस आधार पर इसको बनाने के लिए मैं चाहुंगा कि सिलेक्ट कमेटें बनाई जाए जोकि मेरा संजोधन है। पर आप तो एक तरह से जपय लेकर के आए हैं कि हम सिलैकट कमेटा में नहीं जाने देंने इसको। खैर नहीं जाने देंगे, लेकिन अपना ही लायें. कम्प्रीहेंसिव विधेयक जब भो तो यह जो बातें मैंने रखं है, उनका समावेण आप करें, और तब जाकर यह विधेयक मतलब वाला होगा । ग्राडिनेंस जो ग्रापकी जल्दबाजी है, वह खास करके इस्तेमाल नहीं करना चाहता, पर वह ग्राइनेंस आप छोड दें।

इन्हीं शब्दों के साथ मैं इसको सिर्लेंड्ट कनेटो में भित्रवाना च हता हुं।

श्वी जगनना थराव जोशी: महोदय, जिस यात का मैंने उल्लेख किया था कि प्रध्यादेश जारो करने को जरूरत क्या था, तह इनके वक्तव्य से स्पष्ट नहीं है । जास्तव में यह सरकार देशी है, क्या अध्यादेशा है, ऐसा खेंदेह निमांण होता है । कितने अध्यादेश

इनकी सरकार ने जारी किये। तो पहले मैंने उनको साफ कहा था कि जो मंशा है विधेयक का, उसका मैं विरोध नहीं कर रहा हूं, किंतु जैसे धावे जो ने कहा कि यह जो खेलकुद का सारा मामला है, यह राज्य सरकार के अन्तर्गत आने के कारण यह जो आज दिल्ली में केन्द्र शासित प्रदेश तक हो सामित है, सा इसका दायरा और भी बढाना चाहते है क्योंकि उन्होंने जो लोक कल्पाणकारी राज्य का जो हवाला दिया है, संाधल वैलफोयर गवर्नमेंट का. तो यह भी वह ख्याल करें और फिर मैं अपना असहमति प्रकट करते हुए कहता हं कि धष्यादेश जारा करने में कौनसा ऐसा जरूरी कारण था, यह उनके वक्तव्य में साफ नहीं होता है ।

इसलिए मैं इसका विरोध करता है।

SHRI GULAM RASOOL MATTO (Jammu and Kashmir): Mr. Vic@-Chairman, Sir, I want to mention just one point. Clause 2(b) of the Bill states that this is being done for the promotion of social welfare activities conducive to the protection and improvement of the natural environment (including forests, lakei. rivers and wild life).,.

THE VICE-CHAIRMAN (SHRI SVBD RAHMAT ALI): Your name is not here.

SHRI GHULAM RASOOL MATTO: Sir, my submission to the hon. Minister ia ihat as this Societies Registration (Delhi Amendment) Bill, 1983, is restricted to Delhi alone it has a very laudable purpose for it aims at the protection and improTe-meat of the natural environment - will h< consider sending this model Bill, after i' is passed, to all the States with a lettei suggesting to them that they must alsc amend their respective Acts for the pro tection and improvements of narur-'i en vironment like lakes, rivers, etc?

SHRI JAGANNATH KAUSHAL: Mi Vice-Chairman, I thought that in th Statement of Objects and Reasons and i my **opening** speech, I had covered all th

[Shri Jagannath Kaushal]

points which have been raised by the hon. Members here because I anticipated that these will be the possible arguments raised. Before I give replies to the individuals points raised, I may mention only one thing. The object of the Bill is very limited. And I am happy that no hon. Member disagrees with the object of the Bill. In fact, almost all Members have said that (he object is laudable. But two objections mainly have been raised. One is: Why are you bringing piecemeal legislation; and the other is: why did you feel the necessity of promulgating an ordinance. And incidentally, it has also been asked as to why are we creating a society and whether it is very necessary that a society should be created or some other form of organisation should be created for the purpose of developing sports. If the House pardons me, I may only draw the attention of the House to one or two passages in the Statement of Objects and Reasons, because most of the points are covered; but I will certainly throw more light on it.

The first point raised is: Why are you creating a society?

[The Vice-Chairman (Dr. (Shrimati) Najma Heptulla) in the Chair]

It is the Department of Sports which wants to create this authority. So far as Law Ministry is concerned, we are only concerned for the purpose, whether once such a society or an authority is created, can it be registered under the Societies Registration Act, and we found that it could not be. That is why, the Department of Sports-and infact, the Minister of Sports rras very keen that this amendment should)e brought about. And we all know that ociety is nothing but an association of «rsons. It is not a corporate body, be-ause a corporate body has its distinct entry: but the society, once it is register, ets facilities for transacting its certain tisiness, because the association of perms find it difficult to operate as com-ired to a society, and that is why, in my :ry opening sentence in the Statement of biects and Reasons, I had said: "In the mtext of a welfare state, societies can

play a very useful role and State action can be taken more conveniently through the agency of a society in the sphere of activites which are not carried out with commercial motives." This is the necessity of creating a society. Then, why was the necessity of bringing an Ordinance? I would only read a few lines and then I will give the sequence of events as to) why we resorted to the device of the Ordinance and why we could not wait any further, In para 3 of the Statement of Objects and Reasons, 1 have stated "The deficiency of the Societies Registration Act, 1860, as in force in the Union territory of Delhi, with regard to its coverage came into sharp focus... ."Mr. Mohunta I suppose read it...in connection with the processing of a proposal of the Department of Sports for establishing a society by the name of the Sports Development Authority of India for the purpose of looking after the stadia and other facilities constructed, renovated or created for the Ninth Asian Games, 1982, and also for the purpose of promoting sport? In view of the urgent need for processing the proposal, the President promulgated Societies the Registration Ordinance."

I now come to the sequence of events which happened and which may justify passing of an Ordinance. Obviously, my friends opposite will never accept it because they have—probably I will not blame them very much—developed an allergy. They seem to have developed an allergy whenever any Ordinance is issued even dtough there may be a necessity for it. Mr. Jha has said......

श्री शिव चन्द्र झा: मैं ने कहा था कि बैन्कों के राष्ट्रीयकरण का हम लोगों ने ताल ठोक कर स्वागत किया था ग्रौर प्रीवी पसं के लिये हम लोगों ने ही फिजा बनायी थी । यह इतिहास बताता है । .ग्राप ऐसा कोई ग्राडिनेंस लाइये ।

SHRI JAGANNATH KAUSHAL : Quite right. I agree. I was going to say 80. SHRI SUSHIL CHAND MOHUNTA: We have even supported you for the laudable objective for which this amendment is sought. You cannot say this thing that the Opposition wants to oppose everything merely for the sake of opposing it. We appreciate the good things which you do. We do appreciate. But at the same time, it is also our duty to utter a word of caution.

(Interruptions)

श्वी रामनरेश कुशवाहाः एलर्जी का रोग इस लोगों को हो जाता है। वह एलर्जी का रोग क्या है ?

उनसनाध्यक्ष [डा॰ (श्रीमती) नाजमा हेपतुल्ला]: कोई भी डाक्टर हाउस में नहीं है, न इघर के हैं ग्रौर न उधर के हैं। इस लिये इस को छोड़ ही दें तो ग्रच्छा है।

SHRI JAGANNATH KAUSHAL: She is a doctor, but, perhaps not a doctor of medicine.

THE VICE-CHAIRMAN [DR. (SHRI MATI) NAJMA HEPTULLA]: Doctor of science, not of medicine.

SHRI JAGANNATHRAO JOSHI: We are bound to be alert. Whenever Government wants to promulgate an Ordinance, when it is not warranted, we have every right to oppose it. Where is the question of allergy in this?

SHRI JAGANNATH KAUSHAL: There is a difference between alertness and allergy. (*Interruptions*) Why should you find fault when we bring such an innocuous legislation before Parliament?

AN HON. MEMBER: Why should you promulgate an Ordinance? (*Interruptions*)

SHRI JAGANNATH KAUSHAL: I will explain. As I said, I will explain to my friends as to what has happened. It is for the Honsc to judge. What has happened Is that the Department of Sports found that there is some difficulty in getting that society registered. I am only giving you sequence of events so that you can judge what has happened and why the society has not yet been registered or why it has not come into being at all till today, because, this is another argument which has been raised by so many hon. friends that you were in such a hurry and yet you have not been able .to register the society. This is the argument I am going to meet. What I ami reading for your kind consideration is this.

AN HON. MEMBER: That you have read already.

SHRI JAGANNATH KAUSHAL; At the meeting held on the 6th June, 1983, the Cabinet approved a proposal of setting up an organisation to be called the Sports Development Authority of India, under the Societies Registration Act, 1860 subject to section 20 of the Act being amended to include the subject of sports as an objective for which the registration of the society can be undertaken so as to remove any doubt in this regard. This happened on the 6th June, 1983. The Cabinet also approved the following proposals, inter alia, the creation of the post of an officer on special duty in the rank of Joint Secretary, with subordinate staff to work out the details and registration of the Sports Development Authority of India and finalisation of the objectives of the Sports Development Authority of India in consultation with the Ministry of Law and Ministry of Finance. An OSD in the rank of Joint Secretary has since been appointed in the Departmet of Sports with effect from 8th July, 1983, for a period of six months to work out the details and registration of the Sports Development Authority of India. The Memorandum of Association and rules of the proposed Authority have already been drafted and submitted for approval to the Minister of Sports before they are processed further with the Ministry of Finance and the Ministry of Law. In accordance with the recommendation made by the Consultative Committee of Parliament for the Department of Sports some hon. member referred to this; he said,

[Shri 'Jagarmath Kaushal]

it came much later; quite right it did come much later — at its meeting held on the 22nd July, 1983, the objectives, powers and functions of the proposed Authority are being considered — this is what the Consultative Committee said; you better consult these authorities also - in consultation with the Indian Olympic Association, AH India Council of Sports and the SNIPES Board. The matter has already been discussed with the President and Secretary-General of the Indian Olympic Association on 5-8-83. The matter will now be discussed with the President, All India Council of Sports and the Chairman, SNIPES Board shortly. It was considered necessary to issue an Ordinance during the inter-session period so that action could be initiated immediately to set up the proposed Sports Development Authority of India and to register it as a Society as early as possible.

Now my submission to the House is that you may not ultimately agree with our view but don't look at everything with suspicion. After all, what can be the possible reason in such a case where you can say that the Government has acted with such an ulterior motive? That is why I say, do not develop an allergy towards Ordinances. After all, Ordinance-making is also a part of the Constitution.

SHRI HAREKRUSHNA MALLICK (Orissa): Not when the House is in Session.

SHRI JAGANNATH KAUSHAL: Now the Ordinance is before you in the shape of the Bill. Ultimately, it has lost much meaning and all of you agree that we have done something laudable. The mo ment you agree that we have done some thing laudable -----

SHRI JAGANNATHRAO JOSHI: You have not done, you have decided to do something laudable.

SHRI JAGANNATH KAUSHAL; A number of other contentions have been raised with which, as a Law Minister, I am not concerned, what type of sports body will be formed, what the shape of it will be, what the memorandum will be, what the articles of the association will be. My objective as I started by-saying, was highly limited, to set up an authority for the purpose of looking after the valuable stadia and other facilities which were constructed in Delhi. When such a Society comes into being, we will say, all right, we will facilitate you for being registered under the Societies Registration Act as in force in Delhi. (//»terruptions). I am not yeilding.

SHRI HAREKRUSHNA MALLICK: The Law Minister is supposed to know every bit of it.

SHRI JAGANNATH KAUSHAL: I am

not yielding. Unless I yield you should not interrupt.

Then some other questions have been raised by the hon. Members wherein they said that the new stadia had probably not been utilised properly, somewhere the police was sitting and somewhere something else was done. On that I may give some information. The information is, at the request of the Delhi Administration, the Delhi Police have been allowed temporarily to occupy the dormitory accommodation, not in stadia, we should be cleur about it. The dormitory accommodation attached to the stadia was allowed to them. Now the Delhi Administration has been asked to vacate the dormitory and the Lt. Governor has assured us that he is going to do it quickly.

The other thing which was raised by the hon. Members was that the Sports Development Authority has been permitting other authorities to use it. On that matter, I may only mention that after this was built, since January 1983 the stadia have been used for 591 days and cut. of these days, for 544 days they have been used for sports purposes and 47 days for non-sports purposes. These are allowed to be used for non-sports purpose^ only when they are not required for sports. So, again the question will come in, that till today various organisations, which were set up at the time of opening o) the stadia, have been looking after them. Now, since a comprehensive authority is being set up in consultation with all the bodies of sports and since you are all agreeing with us mat it is being; set up

with a laudable object, I thought that with all grace you will say, all right go ahead. I thought, at some time, I would get some pat on my back but unfortunately, that is very seldom given.

Some hon. Members have given some suggestions that when a comprehensive Bill is prepared, we should keep all these suggestions in mind. If you kindly have a look at what I have said, we want to get this Bill thoroughly examined by the Law Commission so that subsequently this argument may not remain that again you have come with a half-baked legislation. This is what I said in my opening remarks. Government has already taken a deision to refer the revision of the Act to the Law Commission and the Law Commission will go thoroughly into it. It is hundred years old legislation and it was passed at a time when, as Mr. Dhabe rightly said, there were no three Lists of the Constitution. They will go into all this.

With regard to what one friend said that we only came out of our slumber, when some States had already amended their Acts, I may tell you that I have said so. Since it is a State subject, our attention was not drawn to it. Our attention was only drawn to it and it came into focus when we were told that such a laudable object-registering the Sports Development Authority of India-cannot be achieved because it cannot be registered a "society". That is why we arc as now bringing forward this legislation only for the Union Territory of Delhi. For that I need not tell my friends that Parliament $ha_s th_e$ power under article 246, sub-clause (4) to make laws with respect to any matter for any part of the territory of India not included in a State notwithstanding that such matter is a matter enumerated in the State So we have the power only to List legislate for the Union Territory. Therefore, mv respectful submission to the hon. am grateful for the various Members is, I suggestions made and we always attach great importance to whatever falls from the lips of an hon. Member of this House, and I would now oppose the Resolution and I oppose the amendment of Shri Jha, Why refer it to

a Joint Select Committee or a Select Committee? There is not much controvercy, why refer it to a Committee? And I will commend that my Bill may be passed.

श्री शिव च**म् का**ः एक बात श्रीर बता दीजिये कि कम्प्रीहेन्सिव विल कब तक लाने की उम्मीद करते हैं ?

श्री जगन्नाथ कौंशल स्वह बात श्राप मुझे पकड़ने के लिये कहलवा सकते हैं लेकिन जब तरु बिल सपूत हो कर नहीं ग्रायेपा पत्र रुफ पैं ज्या कर सकता हं ।

SHRI VICE-CHAIRMAN [DR. SHRI-MATI) NAJMA HEPTULLA]; I shall first put the Resolution to vote. The question is

"That this House disapproves the Societies Registration (Delhi Amendment) Ordinance, 1983 (No. 3 of 1983) promulgated by the President on the 22nd June, 1983."

The motion was negatived.

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLA): I shall now put the amendment of Shri Shiva Chandra Jha to vote. The question is:

"That the Bill fuTther to amend the Societies Registration Act. 1860, as in force in the Union Territory of Delhi, be referred to a Select Committee of the Rajya Sabha consisting of the following members, namely:—

- 1. Shri R. R. Morarka
- 2. Shri Biswa Goswami
- 3. Shri Shridhar Wasudeo Dhabe
- 4. Shri G. C. Bhattacharya
- 5. Prof. Sourendra Bhattacharjee
- 6. Shri Suraj Prasad
- 7. Shri Rameshwar Singh
- 8. Shri Hari Shankar Bhabhra
- 9. Shri Kalraj Mishra
- 10. Shri Nepaldev Bhattacharjee
- 11. Shri Dipen Ghosh

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[Dr. (Shrimati) Najma Heptulla]

12. Shrimati Mohinder Kaur

13. Shri Shiva Chandra Jha

with instruction *to* report by the first week of the next Session."

The motion was negatived.

THE VICE-CHAIRMAN. [DR. (SHRI-MATI) NAJMA HEPTULLA]: I shall now put the motion moved by Shri Jagan-nath Kaushal to vote.

SHRI LADLI MOHAN NIGAM (Madhya Pradesh); This is a motion moved by Shri Jagannath Kaushal not i_n his individual capacity but as a Minister for Law. You should say, "Minister of Law". These are formalities which have to be observed.

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLA); All right. We will put the nomenclature, Shri Jagannath Kaushal, Minister of Law.

I shall now put the motion moved by Shri Jagannath Kaushal, Minister of Law, to vote. The question is:

"That the Bill further to amend the Societies Registration Act, 1860, as in force in the Union territory of Delhi, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLA]: We shall now take up clause-by-clause consideration. Clauses 2 and 3 were added to the Bill. Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI JAGANNATH KAUSHAL: Madam, I move:

"That the Bill be passed."

The question was proposed.

SHRI SHRIDHAR WASUDEO DHABE; Madam, I only want to make one point. At page 2 of the Bill, the Minister has used the words "Sports and Games." I would like to know what distinction he makes between sports and ?ames because it will create more legal •omplications afterwards. SHRI JAGANNATH KAUSHAL: These are two different words, obviously.

(No. 4) Bill, 1983

SHRI VISHVAJIT PRTTHVIJIT SINGH (Maharashtra); Sport is sport and Ministerbaiting is game!

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLA]: The question is:

"That the Bill be passed."

The motion was adopted.

THE APPROPRIATION (NO. 4) BELL, 1983

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAT-TABHI RAMA RAO); Madam Vice-Chairman, I beg to move;

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1983-84 as passed by the Lok Sabha. be taken into consideration."

While moving this Bill, Madam, I must say that the Bill arises out of the Supple-menatry Appropriations charged on the Consolidated Fund of India and demands vo,ted by the Lok Sabha On 16th August, 1983. The total amount provided in the Bill is Rs. 636.56 crores of which Rs. 43.73 crores is 'charged' on the Consolidated Fund of India and the balance of 592.83 crores has been voted by the Lok Sabha on 16th August, 1983.

The additional requirement of Rs. 636.56 crores comprises Rs. 325.90 crores f^{or} transfers to State Governments, Rs. 21.10 crores for loans to Foreign Governments, Rs. 215.93 crores for release *to* Public Sector Enterprises, Rs. 10.60 crores for Union Territory Governments and Admnistrations and Rs. 63.03 crores for other expenditure.

Rs. 290.00 crores of this provision represent transfer to the concerned implementing Ministries from the lump sum provision for better performance by ^ct Governments, etc., made in the orHnal Budget in Demand No."42—Transfers to